

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 24/04/2017 AT 10.30 AM**

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:
PETITION NUMBER	: CA/7/2016
NAME OF THE PETITIONER(S)	: India Infrastructure Fund
NAME OF THE RESPONDENT(S)	: Karaikal Port Pvt Ltd
UNDER SECTION	: 98(1) of Companies Act 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		----- REPRESENTATION BY WHOM	

1. SHONA MALVI
A. ASIF BASHA }

Counsel for the
Applicant/Petitioner

Atchape.

2. R. Parthasarathy
Rahul Balaji
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counsel for Respondents
5, 6 & 7.

Ravathi

3.2 Vijay
V. J. Anul RAS

4. N.P. VIJAY KUMAR
R. Pradeep

Counsel for Respondents 24344

U.M. Nien
in Shikoku Japan

Counsel for Karichen Pich

Wahlgang
auf
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ORDER

Counsel representing both the parties are present. Counsel for petitioner filed CA 7/2017. Counsel for R2 to R4 filed memo in the main CP for which reply has been filed. Counsel for respondents in the main CP sought further time for seeking instructions from the clients for filing objections. Time enlarged at request. Put up on **16.06.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)